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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 17/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017**

Name of the Company: State Bank of India, Colombo  
V/s.  
Western Refrigeration Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Ameya Gokhale Mr. Nirag Pathak i/b Shardul Amarchand Mangaldas & Co.	Advocates	Financial Creditor	Pathak
2	Sr. Adv. Manish Bhatt Krina Parekh	Advocates Advocate	Corporate Debtor	K. R. Parekh

**ORDER**

Learned Advocate Mr. Amaya Gokhale with Learned Advocate Mr. Nirag Pathak i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Petitioner. Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Kreena Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent/ Corporate Debtor (Guarantor).


Proof of service of date of hearing filed.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Corporate Debtor (Guarantor).

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondent.

It is noticed that OA no. 243/2013 is filed by the State Bank of India (financial Creditor) DRT -III Mumbai. Party shall file the all the material papers filed in OA no. 243/2013 before this Adjudication Authority. Respondent shall file their letter of revocation of guarantee, if any, and the papers relating to the proceedings pending before the Hon'ble Court in Colombo High Court.

List the matter on 19.05.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 17<sup>th</sup> day of May, 2017.